

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-527
IB-952/ND/2020

IN THE MATTER OF:

INDERJIT MONGIA PROP ASHENDER ENTERPRISES

Vs.

MEDEOR HOSPITAL LIMITED

.....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 14.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Prateek Singh

ORDER

Ld. Counsel for the applicant as well as Ld. Counsel for respondent have submitted that the principal amount of Rs. 19, 25,336/- have already been deposited by the Corporate Debtor in the account of Operational Creditor but interest amount has not been deposited but no such document has been produced in support of its contention. The Ld. Counsel for the Corporate Debtor is directed to file the receipt of payment showing that the amount has already been paid to the Operational Creditor by filing supplementary affidavit. List on **11.02.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)